

HARYANA VIDHAN SABHA

Bill No. 18-HLA of 2025

THE HARYANA LEGISLATIVE ASSEMBLY (FACILITIES TO MEMBERS)
AMENDMENT BILL, 2025

A

BILL

Bill
further to amend the Haryana Legislative Assembly (Facilities to Members) Act, 1979.

Be it enacted by the Legislature of the State of Haryana in the Seventy-sixth Year of the Republic of India as follows:-

Short title. 1. This Act may be called the Haryana Legislative Assembly (Facilities to Members) Amendment Act, 2025.

Substitution of section 3 of Haryana Act 9 of 1979. 2. For section 3 of the Haryana Legislative Assembly (Facilities to Members) Act, 1979 (hereinafter called the principal Act), the following section shall be substituted, namely:-

“3. Facilities.- (1) Subject to such conditions and limitations, as may be prescribed, an amount not exceeding one crore rupees may be paid to each Member a repayable advance,-

- (i) as house building advance for the purchase of a built up house or flat or for building a house or flat to be constructed by the Co-operative Group Housing Society of which he is a member; or
- (ii) for the purchase of a motor car or anticipated price thereof; or
- (iii) for clauses (i) and (ii) both:

Provided that a Member who had drawn repayable advance under clause (i), (ii) or (iii) for the first time, the member below the age of sixty years, may be entitled to draw repayable advance for the second time immediately after the completion of recovery of principal amount along with interest on the previous advance, as the case may be:

Provided further that on refund of previous house building advance alongwith interest thereon, a Member below the age of sixty years, may be entitled to draw repayable house building advance for the third time, equal to the fifty percent of the principal amount of house building advance already drawn by him for the first time, on the same terms and conditions.

(2) A member shall also be entitled to draw upto a maximum of ten lakh rupees for effecting major repairs, additions or alterations to his house:

Provided that in case a member has drawn house building advance, he shall be entitled to draw the said amount of ten lakh rupees, if repayment of an amount equal to ten lakh rupees has already been made against the outstanding principal amount of house building advance.”

Amendment of
section 5 of
Haryana
Act 9 of
1979.

3. In the second proviso to sub-section (1) of section 5 of the principal Act, the words and signs "clause (a) of" shall be omitted.

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STATEMENT OF OBJECTS AND REASONS

Under section 3 of the Haryana Legislative Assembly (Facilities to Members) Act, 1979, every member of the Haryana Legislative Assembly is entitled to a House Building and Motor Car repayable advance of up to eighty lakh rupees, which the Haryana Vidhan Sabha Secretariat may disburse to the member.

During the recent past, various members have individually and collectively approached the Hon'ble Speaker and stated that:

- i) the existing entitlement of a House Building and Motor Car repayable advance of eighty lakh rupees is insufficient for constructing a house and purchasing a motor car, keeping in mind the present inflation scenario;
- ii) Every Member has different requirement or preferences for the House and Vehicle, hence they require different amounts as repayable advances for this purpose. Therefore, an adequate increased amount of the joint total of the prevelant amount for both the advances may be earmarked for flexible grantng of any or both the advances.
- iii) at present provision in the Haryana Legislative Assembly (Facilities to Members) Act, 1979, a member can draw the House Building upto 80 Lakhs and Motor Car repayable advance up to 20 Lakhs and suggested that :
 - (a) the amount of the House Building and Motor Car repayable advance be increased sufficiently;

Considering the above suggestion, the Bill seeks to substitute section 3 of the Haryana Legislative Assembly (Facilities to Members) Act, 1979.

Mahipal Dhanda,
Parliamentary Affairs Minister, Haryana.

The Governor has, in pursuance of Clauses (1) and (3) of Article 207 of the Constitution of India, recommended to the Haryana Legislative Assembly the introduction and consideration of the Bill.

CHANDIGARH:
The 28th March, 2025

Dr. Satish Kumar,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 28th March, 2025, under proviso to rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

FINANCIAL MEMORANDUM

Section 3 of the Haryana Legislative Assembly (Facilities to Members) Act, 1979 provides for the House Building and Motor Car repayable advance at the rate of rupees eighty lacs to be paid to each member of the Haryana Legislative Assembly. It is estimated that an additional expenditure of Rs. 18,00,00,000/- approximately would be involved, if amendment in section 3 to enhance the repayable advance from Rs. 80,00,000/- to Rs. 1,00,00,000/- is carried out.

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ANNEXURE

EXTRACT FROM THE HARYANA LEGISLATIVE ASSEMBLY
(FACILITIES TO MEMBERS) ACT, 1979

3. Subject to such conditions and limitations as may be prescribed there may be ^{Facilities} paid to each member a sum of money, by way of repayable advance.-

(a) not exceeding—

(i) ¹{sixty lakhs rupees} for purchasing a built house or flat or for building a house or flat to be constructed by the Cooperative Group Housing Society of which he is a member;

or;

(ii) ²{ten lakh rupees} for effecting major repairs, additions or alterations to his house;

³[(b) not exceeding ⁴(twenty lakh rupees) for purchase of a Motor-car or anticipated price thereof, whichever is less; provided that a member shall be eligible to ⁵(draw second car advance also on the repayment of first Motor-car advance along with interest thereon) in a tenure of the Vidhan Sabha which may be for a period of five years or less:]

⁶{Provided that a Member who had drawn repayable advance for purchasing a built up house or for building house for the first time, he may draw repayable advance for second time immediately after the completion of recovery of principal amount along with interest on the previous advance:

Provided further that the total amount of repayable advance under clauses (a) and (b) shall not exceed ⁷{eighty lakh rupees}}].

